

HIGH COURT FOR THE STATE OF TELANGANA

ROC No.1357/SO/2022

Date: 13 .07.2022

CIRCULAR No.12/2022

Sub: High Court for the State of Telangana – Case Flow Management in Sub-ordinate Courts in the State - Certain instructions issued – Regarding.

- Ref: 1. Issue No:1, Rules Supplement to Part – II Extraordinary of the Telangana Gazette dated 20.01.2016.
2. High Court's Circular in Roc No.4342/Op-cell-E /2016, dated 31.01.2017.

The High Court has framed certain Rules in respect of Case Flow Management in Subordinate Courts Rules, 2012, and the same were published in the Extraordinary of the Telangana Gazette and the same were communicated to all the Unit Heads in the State for compliance.

Attention is invited to the High Court's Circular in reference 2nd cited, where-in certain instructions were issued with regard to call work. Further instructions are also issued to the Chief Ministerial Officers, with regard to the cases in List-II and the said list shall be prepared sufficiently in advance and be exhibited both at the Court hall and the Office room of the Ministerial Officer before commencement of the Court proceedings.

It is brought to the notice of the High Court that the Case Flow Management in Subordinate Courts Rules, 2012, and the instructions issued in the reference 2nd cited, are not following scrupulously.

The High Court having considered the same, while reiterating the earlier circular instructions, hereby directs all the Presiding Officers and Ministerial Officers in the State to follow the said Rules and the Circular instructions of the High Court scrupulously.

Receipt of this Circular be acknowledged.


REGISTRAR GENERAL

To

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana at Hyderabad {for placing the same before the Hon'ble the Chief Justice}.

2. All the P.Ss to the Hon'ble Judges, High Court for the State of Telangana at Hyderabad {for placing before the Hon'ble Judges}.
3. The P.Ss to the Registrars, High Court for the State of Telangana at Hyderabad {for placing before the Registrars }.
4. All the Unit Heads in the State of Telangana {with a request to communicate the copy of the Circular to all the Presiding Officers and also among the Ministerial Officers working in their Unit.}